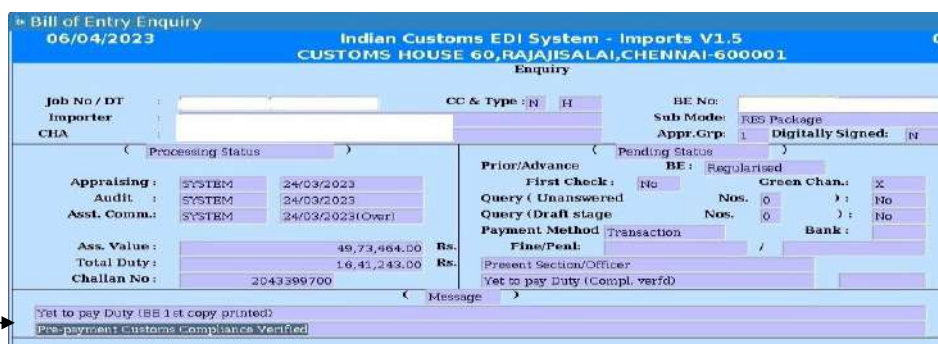


Indian Customs EDI System/Imports Custom House, Chennai.

Manual Out of Charge for the Duty paid Bill of Entry
Ref.: Public Notice No.: 14/2023 dated 06.04.2023.

Checklist for the Importers/CHA for obtaining manual OOC permission:-

- I. **Challan not available in ICEGATE for making payment of Customs Duty:**
 - Issue resolved. Challans will be available now.
 - Please try to make the payment by selecting the recently generated Challan (interest waived challan).
 - In case, the challan is not available for making the payment for a Bill of Entry, the same may be reported to the ICEGATE Helpdesk (icegatehelpdesk@icegate.gov.in), and a copy may be marked to sysmgr.maa1@icegate.gov.in for follow up.
- II. **Challan available in ICEGATE; Duty was also paid; but amount not integrated/reflected in ICES/ICEGATE; and the Bill of Entry is still in PCV (payment) Queue:-**
 - Check the status of the Bill of Entry with the officers deputed for manual OOC work.
 - It should be “Yet to pay Duty (BE 1st copy printed)
Pre-payment Customs Compliance Verified”



Bill of Entry Enquiry
06/04/2023
Indian Customs EDI System - Imports V1.5
CUSTOMS HOUSE 60, RAJAJISALAI, CHENNAI-600001

Enquiry

Job No / DT: [Blank] CC & Type: N H BE No: [Blank]
Importer: [Blank] Sub Mode: RES Package
CHA: [Blank] Appr. Grp: 1 Digitally Signed: N

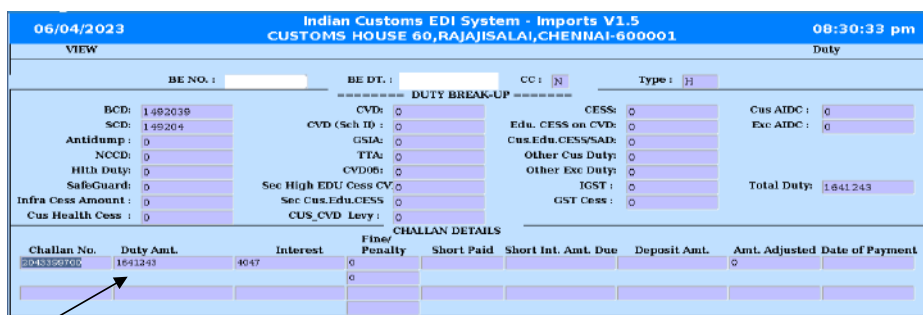
Processing Status: Appraising: SYSTEM 24/03/2023
Audit: SYSTEM 24/03/2023
Asst. Comm.: SYSTEM 24/03/2023 (Over)

Pending Status: Prior/Advance: BE: Regularised
First Check: Ng Green Chan.: X
Query (Unanswered) Nos. 0 No
Query (Draft stage) Nos. 0 No
Payment Method: Transaction Bank: [Blank]
Fine/Penalty: [Blank]
Present Section/Officer: [Blank]
Yet to pay Duty (Compl. verfd)

Ass. Value: 49,73,464.00 Rs.
Total Duty: 16,41,243.00 Rs.
Challan No.: 2043399700

Message: Yet to pay Duty (BE 1st copy printed)
Pre-payment Customs Compliance Verified

- Check the Challan No. and the duty amount only [interest is waived as per Customs (Waiver of Interest) Order, 2023, dated 06.04.2023].



06/04/2023 Indian Customs EDI System - Imports V1.5 08:30:33 pm
CUSTOMS HOUSE 60, RAJAJISALAI, CHENNAI-600001 Duty

VIEW

BE NO.: [Blank] BE DT.: [Blank] CC: N Type: H

DUTY BREAK-UP

BCD	CVD	CESS	Cus AIDC
1482039	0	0	0
SCD: 148204	CVD (Sch ID): 0	Edu. CESS on CVD: 0	Exc AIDC: 0
Antidump: 0	GSIA: 0	Cus Edu. CESS/SAD: 0	
NCCD: 0	TTA: 0	Other Cus Duty: 0	
Hith Duty: 0	CVD(0): 0	ICST: 0	
SafeGuard: 0	Sec High EDU Cess CVD: 0	GST Cess: 0	
Infra Cess Amount: 0	Sec Cus. Edu. CESS: 0		
Cus Health Cess: 0	CUS_CVD Levy: 0		

Total Duty: 1641243

CHALLAN DETAILS

Challan No.	Duty Amt.	Interest	Fine/ Penalty	Short Paid	Short Int. Amt. Due	Deposit Amt.	Amt. Adjusted	Date of Payment
2043399700	1641243	4047	0			0		

- Obtain letter of confirmation/certificate from the Bank, confirming the payment/ receipt of the Customs duty mentioning the corresponding challan number against the particular Bill of Entry number, and submit with a simple undertaking as mentioned in Public Notice No.: 14/2023 dated 06.04.2023.
- Bill of Entry details, Challan No., and the total amount collected should match with similar details in the Bill of Entry (interest is waived as per Customs (Waiver of Interest) Order, 2023, dated 06.04.2023).
- If the details match, the clearance of the goods will be permitted by granting physical/manual OOC.
- Once the System glitch is resolved, the details of OOC will be posted in the System; ensure that the Bill of Entry is regularised (OOC granted).